

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 165/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.

Petitioner : NTPC Limited

Respondents : TANGEDCO and anr.

Date of Hearing : **6.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri Shohrab Zaheer, NTPC
Shri Abinash Das, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEBL

Record of Proceedings

During the hearing 'on admission' the learned counsel for the Petitioner submitted that the present petition has been filed to seek directions against the Respondents KSEBL and TANGEDCO for release of payment dues (Rs. 19.44 crores against TANGEDCO and Rs. 12.05 crores by KSEBL) for the invoices dated 6.1.2022 raised for settlement of efficiency gains shared in the monthly energy bills on annual reconciliation. He also submitted that the said invoices have been raised by the Petitioner in terms of Regulation 8(6) of the 2014 Tariff Regulations and the Commission's order dated 6.12.2021 in Review Petition No.19/RP/2020 in Petition No. 284/RC/2019. The learned counsel further submitted that since the Commission has settled the issue that sharing of gains has to be based on annual reconciliation, there was no reason whatsoever for the Respondents to deny the payment towards the said invoices dated 6.1.2022.

2. The learned counsel for the Respondents, TANGEDCO and KSEBL, have objected to the submissions of the learned counsel for the Petitioner and prayed that the Respondents may be permitted to file their reply in the matter.

3. The Commission, after hearing the learned counsel for the parties, suggested that since the issue involves the payment of amounts, after an annual reconciliation, the parties may explore the possibilities for an amicable settlement. This proposal was accepted by the learned counsel for the parties. Accordingly, the parties are directed to file a joint report of the settlement arrived at, if any, in the matter on or before **6.10.2023**.



4. The Petition shall be listed for hearing on **13.10.2023**, to report compliance.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

